

FIR No.415/2015
u/s 395/397/365/412/201/120B IPC & 25/54/59 Arms Act
PS: Kotwali
State Vs. Sunil and Etc. (Sanjeev)

02.05.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Ashish Kumar, Ld. Counsel for applicant/accused.
On the request of Id. Counsel for applicant/accused, bail
application be put up for arguments on **06.05.2020**.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
02.05.2020

FIR No.84/2019
u/s 420/467/468/471/120B IPC
PS: IP Estate

State Vs. Bhupender Singh Chauhan s/o. Jagdish Prasad Chauhan

02.05.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Pradeep Sharma, Ld. Counsel for applicant/accused.
Sh. Sanjay Rathi, Id. Counsel for complainant.
I.O. Inspector Ashok Kumar in person.
On the request of Id. Counsel for applicant/accused, bail
application be put up for arguments on 06.05.2020.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
02.05.2020

Accused named in the FIR namely Ajij @ Aziz s/o Late		
---	--	--

FIR No.98/2018
u/s 302/307/34 IPC & 25/27/54/59 Arms Act
PS: Sadar Bazar
State Vs. Ranvir @ Rang Lal

02.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Vaneet Jain, Ld. Counsel for applicant/accused.

On the request of Ld. Counsel for applicant/accused, be put
up for arguments on bail application on 06.05.2020.

Report be also called from Jail Superintendent in respect of
the treatment providing to the applicant/accused in respect of ailment for
06.05.2020.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
02.05.2020

**FIR No.415/2015
u/s 395/397 IPC
PS: Kotwali
State Vs. Lalit @ Babloo**

02.05.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Anil Tomar, Ld. Counsel for applicant/accused.
Arguments on the bail application heard through video conferencing.

Interim bail has been sought as brother of the applicant/accused has made injuries upon his person. Heard.

In view of the submissions, let report be called from the SHO concerned in respect of the injuries suffered by the brother of accused and shall file the report on **06.05.2020**.



**(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
02.05.2020**

5011110048

TCR कॉल करना है

FIR No.149/2017
u/s 393/394/397/302/411/120B/34 IPC
PS: Sarai Rohilla
State Vs. Mangale @ Lala

02.05.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Suraj Prakash Sharma, Ld. Counsel for
applicant/accused.

On request of ld. Counsel for applicant/accused, be put up
for arguments on bail application on 20.05.2020. TCR be also summoned.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
02.05.2020

FIR No.415/2015
u/s 395/397/365/412/201/120B IPC & 25/54/59 Arms Act
PS: Kotwali
State Vs. Sunil and Etc. (Sanjeev)

02.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Ashish Kumar, Ld. Counsel for applicant/accused.

On the request of Ld. Counsel for applicant/accused, bail application be put up for arguments on **06.05.2020**.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
02.05.2020

**FIR No.122/2019
u/s 20/25/29 NDPS Act
PS: Crime Branch
State Vs. Suman Kumar**

02.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Ashok Kumar, Ld. Counsel for applicant/accused.

It is submitted by Ld. Counsel for applicant/accused that the applicant/accused is facing a lot of physical problem particularly, he is having a very serious and big wound near his private part and make a submission that interim bail may kindly be granted to him for his treatment.

Since allegations against the applicant/accused are of very serious nature and he has been booked for offence u/s 20/25/29 of NDPS Act. Therefore, no ground is made out for granting of bail to him. The bail stands dismissed.

However, the directions are hereby issued to the Jail Superintendent to provide medical treatment to the applicant/accused and shall file the report to this court within 10 days.

Be put up on 12.05.2020.


**(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
02.05.2020**

FIR No.157/2019
u/s 370/376/109/34 IPC
PS:Kamla Market
State Vs. Mahima

02.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Devender Hora, Ld. Counsel for applicant/accused.

On the request of Id. Counsel for applicant/accused, be put
up for arguments on bail application on 18.05.2020.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
02.05.2020

FIR No.213/2018
u/s 395/412/120B/34 IPC
PS: Lahori Gate
State Vs. Hari Ram s/o. Sh. Mohan Ram

02.05.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Devender Hora, Ld. Counsel for applicant/accused.
On the request of Ld. Counsel for applicant/accused, bail
application be put up for arguments on **18.05.2020**.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
02.05.2020

FIR No.362/2015
u/s 419/420/468/471 IPC
PS: Karol Bagh
State Vs. Amit Kumar Singh

02.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
None for applicant/accused. However, in the interest of
justice, be put up for arguments on 11.05.2020.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
02.05.2020

FIR No.1/2019
u/s 395/397/34 IPC
PS: Subzi Mandi Railway Station
State Vs. Pankaj Rohilla @ Chottee

02.05.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Devender Hora, Ld. Counsel for applicant/accused.
Arguments on the interim bail application heard.
It is submitted by Ld. Counsel for applicant/accused that
applicant/accused is suffering from HIV Positive and is a patient of Cancer.
Heard.

In view of the submissions made by Ld. Counsel for
applicant/accused, let report be called from Jail Superintendent in respect of
disease of applicant/accused for **11.05.2020**.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
02.05.2020

FIR No.491/2015
u/s 307/120B/34 IPC
PS: Subzi Mandi
State Vs. Manish @ Munshi

02.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Gaurav, Ld. Counsel for applicant/accused.

Heard on bail application.

Notice be issued to the I.O. to get verify the documents of
the disease allegedly suffered by the applicant/accused for 11.05.2020.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
02.05.2020

FIR No.772/2015
u/s 354/354B/376D IPC & 10 POCSO Act
PS: Timarppur
State Vs. Shankar Dass and others(Sunil)

02.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Atul Kumar Gupta, Ld. Counsel for applicant/accused.

Arguments on the bail application heard through video conferencing.

At this stage, on the request of ld. Counsel for applicant/accused, bail application is dismissed as withdrawn.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
02.05.2020

FIR No.165/2018
u/s 21/29 NDPS Act
PS: Crime Branch
State Vs. Shri Niwas s/o. Sh. Atar Singh

02.05.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Nishant Kumar Tyagi, Ld. Counsel for
applicant/accused.

Arguments on the bail application heard through video
conferencing.

At this stage, on the request of ld. Counsel for
applicant/accused, bail application is dismissed as withdrawn.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
02.05.2020

FIR No.27/2020
u/s 186/353/307 IPC & 25/27 Arms Act
PS: Timarpur
State Vs. Waseem s/o. Saleem

02.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Shahid Ali, Ld. Counsel for applicant/accused.

Part arguments on the bail application heard through video conferencing.

The bail application is not complete and it starts from para-4 and the earlier paras of bail application i.e. 1, 2 and 3 are missing. Heard.

In view of the submissions, Ld. Counsel for applicant/accused is directed to file the complete bail application on or before next date of hearing i.e. **04.05.2020**.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
02.05.2020

FIR No.415/2015
u/s 395/397/365/412/201/120B IPC
PS: Kotwali
State Vs. Man Singh s/o. Bhikam Singh

02.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Gaurav Singhal, Ld. Counsel for applicant/accused.

It is submitted by ld. Counsel for applicant/accused that the wife of the applicant/accused has to undergone surgery of her breast on 12.05.2020 in N.C. Hospital, 53-54, Sewak Park, Dwarka More, Opp. Metro Pillar No.775, Dwarka, New Delhi-110059.

SHO PS Kotwali is directed to verify in respect of the surgery of the wife of applicant/accused and shall file the report on **04.05.2020**.

Copy of this order be given dasti to ld. Counsel for applicant/accused.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
02.05.2020

FIR No.53/2017
u/s 302 IPC
PS: Subzi Mandi Railway Station
State Vs. Lalit

02.05.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Vipul Sharma, Ld. Counsel for applicant/accused.
Arguments heard on the bail application through Video Conferencing.

On the request of Ld. Counsel for applicant/accused, bail application be put up for arguments on **04.05.2020**.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
02.05.2020

**FIR No.84/2014
u/s 307/302 IPC
PS: Darya Ganj
State Vs. Ashraf**

02.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Joginder Singh, Ld. Counsel for applicant/accused.

Arguments on the bail application heard through Video Conferencing.

Notice of the bail application be issued to the I.O. for 05.05.2020.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
02.05.2020

FIR No.29/2020
u/s 336/387/506/34 IPC
PS: Jama Masjid
State Vs. Shehzada Khalid s/o. Mohd. Khalid

02.05.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Hemant Chaudhary, Ld. Counsel for applicant/accused.
I.O. SI Vidyakar in person.
On the request of Id. Counsel for applicant/accused, be put
up for arguments on the bail application on **05.05.2020**.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
02.05.2020

CHAMBER NO. V-3,
NEAR STATE BANK OF INDIA,
TIS HAZARI COURTS,
DELHI-110054
(M): 9891384449/ 9871384449

FIR No.339/2019
u/s 392/395/397/411/34 IPC & u/s 25/27/54/59 Arms Act
PS: Darya Ganj
State Vs. Rahul Sharma

02.05.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Sanjay Madan, Ld. Counsel for applicant/accused.

Heard through video conferencing.

On the request of Ld. Counsel for applicant/accused, be put
up for arguments on **05.05.2020**.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
02.05.2020

FIR No.036793/2019
u/s 379/411/34 IPC
PS:Rajinder Nagar
State Vs. Arvind Kumar @ Bablu s/o Late Satender Aingh

02.05.2020

**ORDER ON THE ANTICIPATORY BAIL APPLICATION OF
APPLICANT/ACCUSED ARVIND KUMAR @ BABLOO S/O. LATE SH.
SATENDER AINGH.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Anil Tomar, Ld. Counsel for applicant/accused.
I.O. ASI Vijay Shankar in person who has filed reply to the
Anticipatory Bail application.

Arguments on the Anticipatory Bail application heard
through video conferencing.

It is further submitted by Id. counsel for applicant/accused
that applicant/accused has been falsely implicated in the present case and he has
not committed any crime as alleged by the accused Mohd. Wahid, his name has
been dragged in the above noted case only on the basis of the disclosure
statement and make a request that accused may kindly be granted Anticipatory
Bail.

Per contra, Id. Addl. PP for the State has vehemently
opposed the bail application of applicant/accused on the ground that there is
serious allegations against the applicant/accused and make a submission that the
Anticipatory Bail application of applicant/accused may kindly be dismissed.
Heard.

02K
Having heard the submission, made by Id. counsel for
applicant/accused as well as the Id. Addl. PP for the State and after gone



through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that custodial interrogation of applicant/accused is not required.

Therefore, in these facts and circumstances, accused is directed to join the investigation within one week as and when required by IO/SHO.

Be put up for **02.06.2020** for further arguments on Anticipatory Bail application. Till then no coercive action shall be taken against the applicant/accused by IO/SHO in aforesaid case FIR.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
02.05.2020

FIR No.111/2016
u/s 307/304/34 IPC
PS:Kamla Market

State Vs. Hari Om Singh @ Jatt s/o. Om Prakash Singh

02.05.2020

**ORDER ON THE BAIL APPLICATION OF APPLICANT/ACCUSED
HARI OM SINGH @ JATT S/O. OM PRAKASH.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Deepak Sharma, Ld. Counsel for applicant/accused.
Arguments on the bail application heard.

It is submitted by ld. counsel for applicant/accused that applicant/accused is in JC w.e.f. 24.05.2018 and nothing incriminating has been recovered from the applicant/accused and he has been falsely implicated in the present case. It is further submitted by ld. counsel for applicant/accused that applicant/accused is no more required for the purpose of investigation and make a request that accused may kindly be granted bail.

Per contra, ld. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that case is at initial stage and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by ld. counsel for applicant/accused as well as the ld. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that accused is in JC w.e.f. 24.05.2018 and there is outbreak of Covid-19.

Keeping in view the facts and circumstances as well judgment passed by Hon'ble Supreme Court of India in SUO MOTO WRIT



PETITION © No.1/2002, order/judgment dated 23.03.2020 passed by Hon'ble High Court in Delhi in case titled as Shobha Gupta & Anr. Vs. Union of India & Ors Writ Petition © No.2945/2020 and vide order dtd. 07.04.2020 of Hon'ble High Court of Delhi, accused is admitted to interim bail for a period of 30 days on his furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Supdt. The said period of 30 days shall commence from the date of his release from Jail. Accused shall surrender before the concerned Jail Supdt. on expiry of interim bail period i.e. 30 days.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Application stands disposed of accordingly.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
02.05.2020

FIR No.895/2015
u/s 419/420/467/468/471/34 IPC
PS : Burari
State Vs. Rajesh s/o Ramesh

02.05.2020

**ORDER ON THE BAIL APPLICATION OF APPLICANT/ACCUSED
RAJESH S/O RAMESH.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Jatan Singh, Ld. Counsel for applicant/accused.
Arguments on the bail application heard through Video Conferencing.

It is submitted by Id. counsel for applicant/accused that applicant/accused is in JC w.e.f. 13.10.2016 and he has been falsely implicated in the present case. It is further submitted by Id. Counsel for applicant/accused that the allegation leveled by the complainant against the applicant in particular does not match with the evidence forwarded by the local police in the final report filed u/s 173 Cr.P.C. It is further submitted by Id. counsel for applicant/accused that applicant/accused is no more required for the purpose of investigation and make a request that accused may kindly be granted bail.

Per contra, Id. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that case is at initial stage and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by Id. counsel for applicant/accused as well as the Id. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that accused is in JC w.e.f. 13.10.2016 and there is outbreak of Covid-19.



(2)

Keeping in view the facts and circumstances as well judgment passed by Hon'ble Supreme Court of India in SUO MOTO WRIT PETITION © No.1/2002, order/judgment dated 23.03.2020 passed by Hon'ble High Court in Delhi in case titled as Shobha Gupta & Anr. Vs. Union of India & Ors Writ Petition © No.2945/2020 and vide order dtd. 07.04.2020 of Hon'ble High Court of Delhi, accused is admitted to interim bail for a period of 45 days on his furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Supdt. The said period of 45 days shall commence from the date of his release from Jail. Accused shall surrender before the concerned Jail Supdt. on expiry of interim bail period i.e. 45 days.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Application stands disposed of accordingly.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
02.05.2020

FIR No.112/2019
u/s 392/397/411 IPC
PS: Wazirabad

State Vs. Karan Bhardwaj s/o. Naresh Kumar

02.05.2020

**ORDER ON THE BAIL APPLICATION OF APPLICANT/ACCUSED
KARAN BHARDWAJ S/O. NARESH KUMAR.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Piyush Pahuja, Ld. Counsel for applicant/accused.
Arguments on the bail application heard.

It is submitted by Id. counsel for applicant/accused that applicant/accused is in JC w.e.f. 27.04.2019 and he has been falsely implicated in the present case FIR. It is further submitted that Investigation qua the applicant/accused has already been completed and applicant/accused is no more required for the purpose of investigation and make a request that applicant/accused may kindly be granted bail.

Per contra, Id. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that there are serious allegations against the applicant/accused and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submissions, made by Id. counsel for applicant/accused as well as the Id. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that accused is in JC w.e.f. 27.04.2019 and there is outbreak of Covid-19.

Keeping in view the facts and circumstances as well judgment passed by Hon'ble Supreme Court of India in SUO MOTO WRIT



PETITION © No.1/2002, order/judgment dated 23.03.2020 passed by Hon'ble High Court in Delhi in case titled as Shobha Gupta & Anr. Vs. Union of India & Ors Writ Petition © No.2945/2020 and vide order dtd. 07.04.2020 of Hon'ble High Court of Delhi, accused is admitted to interim bail for a period of 30 days on his furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Supdt. The said period of 30 days shall commence from the date of his release from Jail. Accused shall surrender before the concerned Jail Supdt. on expiry of interim bail period i.e. 30 days.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Application stands disposed of accordingly.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
02.05.2020

FIR No.218/18
u/s 22/29 NDPS Act & 63/65 Copy Right Act of
PS: Burari
State Vs. Nagesh Sharma s/o. Ram Kishore

02.05.2020

**ORDER ON THE INTERIM BAIL APPLICATION OF
APPLICANT/ACCUSED NAGESH SHARMA S/O. SH. RAM KISHORE.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Nagesh Sharma, Ld. Counsel for applicant/accused.
Arguments on the bail application heard through video
conferencing.

It is submitted by Id. counsel for the applicant/accused that applicant/accused is in JC w.e.f. 28.08.2019 and he has been falsely implicated in the present case. It is further submitted by Id. Counsel for applicant/accused that applicant/accused currently experienced severe pain in his back and arms and there is numbness in his whole body which is getting worse day by day and even if the proper treatment is not provided to the applicant/accused and make a request that accused may kindly be released on interim bail.

Per contra, Id. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that allegations are serious in nature against the accused and he does not deserve for bail on the ground mentioned by the accused as proper medical facility is being provided to him and the condition of the accused is stable and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by Id. counsel for applicant/accused as well as the Id. Addl. PP for the State and after gone through the contents of the bail application as well as case file, without commenting upon the merits of the cases, this court is of the considered view



10/12

that the allegations against the accused are of very serious nature and proper medical facility is being provided to him in the jail and the condition of the accused is stable. Therefore, in these facts and circumstances, this court is not inclined to grant bail to the applicant/accused. Hence, the interim bail application of applicant/accused is hereby dismissed.

Bail application is disposed off accordingly.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
02.05.2020

10/12

FIR No.74/2018
u/s 420/468/471 IPC & 18 (a)(i)/18(c)/27 (b)(ii) 127 (c) Drugs &
Cosmetics Act
PS: Crime Branch
State Vs. Ashok Kumar s/o. Ramchet

02.05.2020

**ORDER ON THE BAIL APPLICATION OF APPLICANT/ACCUSED
ASHOK KUMAR S/O. RAMCHET.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Naresh Kumar, Ld. Counsel for applicant/accused.
I.O. SI Mintu Singh in person.
Arguments on the bail application heard through Video Conferencing.

It is submitted by Id. counsel for applicant/accused that applicant/accused is in JC w.e.f. 15.03.2018 and he has been falsely implicated in the present case. It is further submitted by Id. counsel for applicant/accused that applicant/accused is no more required for the purpose of investigation and make a request that accused may kindly be granted bail.

Per contra, Id. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that case is at initial stage and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by Id. counsel for applicant/accused as well as the Id. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that accused is in JC w.e.f. 15.03.2018 and there is outbreak of Covid-19.



Keeping in view the facts and circumstances as well judgment passed by Hon'ble Supreme Court of India in SUO MOTO WRIT PETITION © No.1/2002, order/judgment dated 23.03.2020 passed by Hon'ble High Court in Delhi in case titled as Shobha Gupta & Anr. Vs. Union of India & Ors Writ Petition © No.2945/2020 and vide order dtd. 07.04.2020 of Hon'ble High Court of Delhi, accused is admitted to interim bail for a period of 15 days w.e.f. 02.05.2020 to 18.05.2020 on his furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Supdt. The said period of 15 days shall commence from the date of his release from Jail. Accused shall surrender before the concerned Jail Supdt. on expiry of interim bail period i.e. 15 days.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Application stands disposed of accordingly.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
02.05.2020

FIR No.76/2017
u/s 20/29 NDPS Act
PS: Crime Branch
State Vs. Kanan Sarkar w/o. Sh. Ripan Sarkar

02.05.2020

**ORDER ON THE INTERIM BAIL APPLICATION OF
APPLICANT/ACCUSED KANAN SARKAR @ RATNA W/O. SH. RIPAN
SARKAR.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Ms. Amrita Chaudhary, Ld. Counsel for applicant/accused.
I.O. ASI Murli Dhar in person who has filed reply to the bail
application.

Arguments on the Interim bail application heard through
Video Conferencing.

It is submitted by Id. counsel for the applicant/accused that
applicant/accused is in JC w.e.f. 24.05.2017 and she has been falsely implicated
in the present case. It is further submitted by Id. Counsel for applicant/accused
that applicant/accused is suffering from TB and other ailments like Diabetes
Mellitus-2, Hypertension, Hypothyroidism, Grade-II Fatty Liver, Low backache
and sleep disorder which puts her more at risk as the Covid-19 affects
respiratory system of a person and persons underlying medical problem are
more likely to develop illness due to Covid-19 outbreak and make a request that
accused may kindly be released on interim bail.

Per contra, Id. Addl. PP for the State has vehemently
opposed the bail application of applicant/accused on the ground that allegations
are serious in nature against the accused and make a submission that the bail
application of applicant/accused may kindly be dismissed. Heard.



Having heard the submission, made by Id. counsel for applicant/accused as well as the Id. Addl. PP for the State and after gone through the contents of the bail application as well as case file, without commenting upon the merits of the cases, this court is of the considered view that applicant/accused is in JC w.e.f. 24.05.2017 and there is no urgency in the bail application and the allegations against the accused are of very serious nature as the huge quantity of Ganja approximately of 75 Kg. has been recovered from the possession of accused. Therefore, in these facts and circumstances, this court is not inclined to grant bail to the applicant/accused. Hence, the interim bail application of applicant/accused is hereby dismissed.

Interim Bail application is disposed off accordingly.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
02.05.2020

FIR No.24/2018
u/s 304/34 IPC
PS:Nabi Karim
State Vs. Pau @ Magru s/o Madan

02.05.2020

**ORDER ON THE BAIL APPLICATION OF APPLICANT/ACCUSED
PAU @ MAGRU S/O. MADAN.**

Present: Sh. Atceq Ahmad, Ld. Addl. PP for the State.
Sh. S.N. Shukla, Ld. Legal Aid Counsel for
applicant/accused.

Arguments on bail application heard.

The application has been moved seeking Interim bail in view of the pandemic COVID-19. It is submitted by Id. Legal Aid Counsel for applicant/accused that applicant has been continuously in judicial custody since 05.10.2018 & he is T.B. patient and presently lodged in Central Jail No.10, Rohini, New Delhi. It is further submitted by Id. Legal Aid Counsel for applicant/accused that situation has gone out of control due to Coronavirus-Covid-19 spread throughout world including India and government of India has notified as a "National Disaster" as well as Hon'ble Supreme Court has also declared "High Alert" for the same. Ld. counsel for accused/applicant further submits that applicant/accused undertakes to abide by the conditions whatever imposed by this Court if he is released on bail and make a request that accused may kindly be granted interim bail.

Per Contra, Ld. Addl. PP for the State has vehemently opposed the bail application and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by Id. counsel for



2.

applicant/accused as well as the Id. Addl. PP for the State and after gone through the contents of the bail application as well as case file, without commenting upon the merits of the cases, this court is of the considered view that the allegations against the accused are of very serious nature and if the accused is released on bail then there is apprehension that the accused may extend the threat to the victim and can also temper with the evidence. Therefore, in these facts and circumstances, this court is not inclined to grant bail to the applicant/accused. Hence, the bail application of applicant/accused is hereby dismissed.

Bail application is disposed off accordingly.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
02.05.2020